

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP (IB) No. 226/Chd/Pb/2022

IN THE MATTER OF:

Suman Nanda, PG
S. Nanda Industries Pvt. Ltd.

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Kartik Goyal, proxy counsel for Mr. Sandeep
Suri, Advocate
For the RP : Ms. Niharika Sohal, Advocate

ORDER

Affidavit of service has been filed vide diary No. 782/2 dated 24.05.2024.

The same is taken on record. It is stated in the said affidavit that the Creditor- Indian Bank has been served through speed post but there is no representation on behalf of the Creditor Bank. One last opportunity is granted to the creditor bank to file objections, if any, within two weeks with a copy in advance to the counsel opposite, failing which, further proceedings will be taken.

It is stated by learned counsel proxy counsel for the petitioner that there is a change in the counsel for the petitioner. He is directed to file Vakalatnama before the next date of hearing. List the matter for consideration of report on 20.08.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM